

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FOCUS REALCON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Focus Realcon Private Limited
2.	Date of incorporation of corporate debtor	29/10/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2010PTC210013
5.	Address of the registered office and principal office (if any) of corporate debtor	H.No. 4-B, Office No. 25, 1st Floor, Ashirwad Complex, Behind Shiva Market, Vill. Pitampura New Delhi North West DL 110034 IN
6.	Insolvency commencement date in respect of corporate debtor	14/09/2022
7.	Estimated date of closure of insolvency resolution process	12/03/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Siwach Insolvency Professional Registration No. IBBI/IPA-002/IP-N00668/2018-19/12214.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: Flat no. 504, Rama Krishna Society, Sector – 2, Faridabad – 121 004. Email ID: siwachajay@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: F-58, Lower Ground Floor, Front 2 nd Half B, Kalkaji, New Delhi - 110019. Email ID: irpfocus2022@gmail.com
11.	Last date for submission of claims	27/09/2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Form may be downloaded from following Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Focus Realcon Private Limited on 14th September 2022.

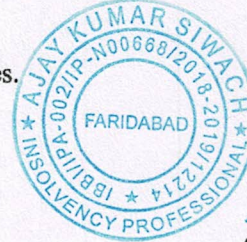
The creditors of Focus Realcon Private Limited, are hereby called upon to submit their claims with proof on or before 27th September 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16-09-2022
Place : Faridabad



Ajay Kumar Siwach
Interim Resolution Professional
Focus Realcon Private Limited
IBBI/IPA-002/IP-N00668/2018-19/12214
Email ID: irpfocus2022@gmail.com